नजरबन्द दो चीनी राष्ट्रिकों ने ऐसे आवेदन दिये थे।

उन में से एक ने 12-10-1966 को पैरोल पर छोड़े जाने के लिये आवेदन दिया था और पुन. 19-11-1966 को डायबिटीज के इलाज के लिये उन्हें 6 फरवरी 1967 को तीन माह के लिये पैरोल पर रिहा किया गया। उन्होंने पुन 21-3-1967 को सदाचरण के आधार पर स्थायी रिहाई के लिये आवेदन दिया। उन्हे सदाचरण के आधार पर स्थायी तौर पर रिहा कर दिया गया क्योंकि उन्हें लगातार गिरफ्तार रखना आवश्यक नही समझा गया।

दूसरे नजरबन्द चीनी ने 23-12-66 को रिहाई के लिये आवेदन दिया ताकि वे अपने तथा अपने परिवार के साथ चीन जाने के लिये आवश्यक धन की व्यवस्था कर सकें। उनकी रिहाई की प्रार्थना को सुरक्षा के आधार पर स्वीकार नही किया गया। किन्तु उन्हें इस बात की सूचना दे दी गई है कि यदि उनका परिवार अथवा अन्य कोई उन के चीन जाने के लिये आवश्यक व्यवस्था कर सकें तो सरकार को उनके इस देश से जाने में कोई आपत्ति न होगी।

**Expenditure on Telephones at the Residences of Government Officials in the Capital**

**2397. Shrimati Savitri Shyam:** Will the Minister of **Communications** be pleased to state the amount spent on the Telephone bills in respect of the telephones installed at the residences of the Union Government Officers residing in Delhi and New Delhi during the years 1964-65 and 1965-66?

**The Minister of State in the Department of Parliamentary Affairs and Communications (Shri I. K. Gujral):** No separate accounts in respect of telephones provided to Government Officers at their residences in Delhi and New Delhi are maintained and, as such, the information is not available

**Dutta's Central Kajore Colliery**

**2398. Shri P. C. Adichan:** Will the Minister of **Labour and Rehabilitation** be pleased to state:

(a) whether the Assistant Labour Commissioner (Central), Raniganj has given an award regarding the payment of dues to the workers of Dutta's Central Kajore Colliery as per the settlement dated the 16th March, 1967;

(b) whether this award has been implemented by the management; and

(c) if not, the steps taken to ensure early implementation of the award?

**The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):** (a) Yes, as per settlement dated March 15, 1967 and not March 16, 1967.

(b) Yes, to the extent it is due for implementation at this stage.

(c) Does not arise.

**Vigilance Cases pending disposal**

**2399. Shri K. P. Singh Deo:**
**Shri P. K. Deo:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that 6,000 vigilance cases against Central Government employees are pending disposal,

(b) if so, the reasons therefor; and

(c) the steps taken to dispose of these cases?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) 6316 vigilance cases against Central Government employees were pending on the 17th August 1966. 622 of them related to gazetted officers and the rest to the non-gazetted staff.